

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 111
IB-549/ND/2020**

Under Section: 7 of IBC.

In the matter of:

Ms. Sandhya Sethi & Anr.	...	Applicant
Vs		
M/s Inteco Special Melting Technologies (India) Pvt. Ltd.	...	Respondent

Order delivered on 04.03.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Rajeev Shrivastava, Adv.,
Ms. Payal Jain, Adv.

For the Respondent :

ORDER

On the direction of the Court, learned counsel for the Corporate Debtor accepts notice. Copy of application is supplied to the learned counsel for the Corporate Debtor. Learned counsel for the Corporate Debtor undertakes to take appropriate steps. Let Vakalatnama within three days and reply be filed within two weeks. Rejoinder, if any, within one week thereafter. List on 13.04.2020.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH